

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 43842/2025

[Arising out of impugned final judgment and order dated 16-05-2025 in CRLA No. 1846/1983 passed by the High Court of Judicature at Allahabad]

CHHEETAR SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 10-10-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) Mr. Abhay Prakash Sahay, Adv.
Mr. Venugopal Abhay, Adv.
Mr. Alok Raj, Adv.
Ms. Ruhi Ruhani, Adv.
Ms. Anita Kanungo, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner undertakes to file the depositions of witnesses.
2. List the matter after four weeks.
3. Exemption from surrendering granted by this Court shall continue till the next date of hearing.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(MANOJ KUMAR)
COURT MASTER (NSH)